

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 7 NOV 1994

APPLICATION NO: 167 of 1994

APPLICANTS:-

v/s.

M. Ramechandra Rao

RESPONDENTS:-

Divl. Ry Manayad, Bangalore & 2 ors.

To.

1. Laxminarayan N. Hegde,
Advocate
No. 22/244 A, 1st A Main Road
Shivanagar, Rajaji Nagar,
Bangalore. 10.

2. Shri A. N. Venugopal Gowda,
Railway Advocate
No. 8/2, 1st floor,
R.V. Road, Bangalore, 4.

3. General Manager
S. Ry, Park Town
Madras - 600 003

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 27th October 1994

Issued on 7/11/94
Gutty


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 167 OF 1994

THURSDAY, THIS THE 27TH DAY OF OCTOBER, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. T.V. Ramanan, .. Member(A)

M. Ramachandra Rao,
S/o M. Hanumanth Rao,
Aged about 60 years,
Retired Railway "Goods Guard",
Resident of No.53, 8th Main,
6th Phase, Industrial Town,
W.C. Road, BANGALORE-560 044.
.. Applicant.

(By Advocate Sri Laxminarayana N. Hegde)

v.

1. The Divisional Railway Manager,
Divisional Railway Office,
Southern Railways, Bangalore.
2. The General Manager,
Southern Railways,
Park Town, Madras-600 003.
3. The Union of India,
represented by its Secretary,
Railway Department,
Railway Bhavan, New Delhi.
.. Respondents.

(By Standing Counsel Shri A.N. Venugopala Gowda)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

The applicant, who retired from Railways as Goods Guard on 31-8-1991, has complained of non-payment of dues on account of retirement benefits which, according to him, were not correctly computed on the basis of the last pay drawn by him and non-payment of a security deposit of Rs.300/- made by him at the time of his appointment as Commercial Clerk way back in 1972. Learned counsel for the applicant submits before us to-day that the only dues now outstanding for payment to the applicant are



a sum of Rs.4,000/- withheld from his DCRG purportedly for adjustment towards excess payment of running allowance made to the applicant and the sum of Rs.300/- which the applicant had paid towards security deposit referred to supra. We really do not see as to why there should have been so much delay in settling these amounts due to the retired official.

2. In opposition, the Railways told us that Rs.4,000/- was withheld from DCRG since there was a controversy on the question of overpayment of running allowance made to the applicant while in service and regarding the non-payment of the paltry sum of Rs.300/- taken as security deposit, we are told very frankly that there is no data in that regard. Be that as it may, as suggested by the learned Standing Counsel, we think it proper to direct the Railway administration/2nd respondent - General Manager, Southern Railways, Madras to put an end to this controversy by taking appropriate decision in regard to the payment of the balance due towards DCRG and return of the security deposit. The decision that will be taken in that behalf by the Railway Administration shall be done within 3 months from the date of receipt of a copy of this order. No costs.

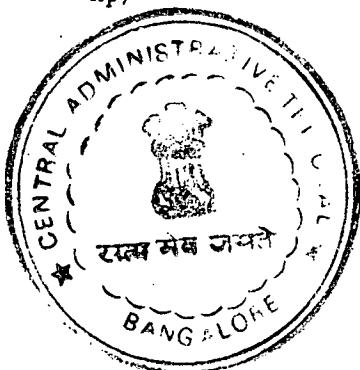
Sd-

MEMBER(A)

Sd-

V. VICE-CHAIRMAN.

np/



TRUE COPY

Subrata
Subrata
Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore